are eligible, while Diploma Holders working in the posts of Supervisor and Head Draftsmen with not less than 7 years' continuous service these grades are eligible for promotion to the grade of EAD/AE. The Service Rules also provide that if the required number of suitable eligible officers is not available from a particular category for filling the vacancies allocated to be filled by promotion from that category, such vacancies may be filled by promotion of suitable eligible officers from the other category subject to the condition that the over-all promotion of vacancies to be filled from amongst the officers of either category shall, as soon as may be, be maintained amongst the Graduate Engineers and Diploma-Holders in the ratio of 2:1, respectively. Degree Holder Engineers have been promoted to the grade on regular basis on the recommendations of the D.P.C. (Group B) in conformity with the provisions of the Central Power Engineering (Group B) Service Rules against the quota of vacancies earmarked for them. Similarly, Diploma Holders have been promoted on regular basis to the grade of E.A.D/AE. from time to time against the quota of vacancies earmarked for them. Pending further regular promotions to be made on the recommendations of the Departmental Promotion Committee (Group B), appointments in the Grade of F.A.O./A.E. from amongst Graduate Engineers and Diploma Holders have been made according to established procedures and regulations.

Written Answers

- (b) Necessary records showing the number of Diploma Holder and Degree Holder Engineers promoted to the Grade of Extra Assistant Director/Assistant Engineer since 1964 are available with the Central Electricity Authority.
- (c) A large number of Diploma Holder Supervisors were appointed on the strength of the Central Electricity Authority to meet requirements of

the Central Power Projects. Those Supervisors who were recruited for the cadre of the CEA still maintain their lien unless they are absorbed by the Central Generating Companies. Since the number of Supervisors who would be repatriated or absorbed in the generating companies has not been decided, the question of fresh recruitment does not arise.

Nationalisation of Film Industry

1246. SHRI SAWAISINGH SISODIA:

SHRIMATI USHA MALHO-TRA:

SHRIMATI HAMIDA HABIBULLAH:

Will the Minister of INFORMA-TION AND BROADCASTING be pleased to state:

- (a) whether Government have received a proposal to nationalise the film industry; and
- (b) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRIMATI RAM DULARI SINHA): (a) and (b) No, Sir. No proposal has been received in this regard and as such the question of furnishing details does not arise.

AIR and TV Stations in Hyderabad

1247. SHRI B. SATYANARAYAN REDDY: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether there is any proposal under Government's consideration to construct a new building for the All-India Radio Station at Hyderabad which is very old;
- (b) whether it is also a fact that the Cuddapah All India Radio station is very weak to cater to the needs of Rayalaseema;

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- (c) if so, whether Government propose to strengthen this station adequately;
- (d) what is the coverage range of the T.V. Hyderabad station; and
- (e) whether any news bulletins are relayed from the above T.V. station; if not, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRIMATI RAM DULARI SINHA): (a) Yes, Sir. There is a proposal to construct a new office building at AIR, Hyderabad. However, there is no proposal to construct a new studio building.

- (b) The 20 kw mw transmitter at Cuddapah does not cover the entire Rayalseema area. The hilly terrain around Cuddapah is the chief reason for this inadequate coverage.
- (c) A proposal to upgrade the power of the Cuddapah transmitter to 100 kw is being considered for inclusion in the revised 6th Plan, 1980—85.
- (d) The coverage range of the TV transmitter at Hyderabad is the area within a 75 km. radius around Hyderabad.
- (e) News bulleting are now not t leeast from Hyderabad because of the absence of a microwave link between the studio and transmitter. As news bulletin is an instant and live telecast, it cannot be pre-recorded and sent to the transmitter for telecast like other programmes. Introduction of a news bulletin from the Kendra can, therefore, be considered only -after establishment of the microwave link between the studio and the transmitter. A scheme to establish such a link is now underway. The equipment required for this purpose is already on order and the microwave link is expected to be established during 1981.

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Representation from the Allahabad High Court Bar Association

1248. SHRI SHYAM LAL YADAV: Will the Minister of LAW JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether Government have received any representation from the Allahabad High Court Bar Association against the Chief Justice of the Allahabad High Court:
- (b) if so, what are the details thereof and whether Government have looked into it; and
- (c) what action Government have taken or propose to take to avert the strike by the lawyers?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHIV SHANKAR): (a) Yes. Sir.

- (b) A demand has been made for the transfer and impeachment of the Chief Justice of the Allahabad High Court. The representations received against the Chief Justice mention grievances pertaining mainly to the question of constitution of admission benches and their rotation, notice before listing of cases adjournment of cases and supply of list of ready cases to the Bar Association. It has been represented that a resolution in favour of taking direct action like boycott of courts, relay fasts, etc. and demanding the transfer of the Chief Justice was to be put to a secret ballot in a meeting of the Allahabad High Court Bar Association on 7th May, 1980. This meeting is reported to have been disrupted.
- (c) Government are examining the issue but the decisions regarding the constitution of admission benches etc. have to be taken by the Chief Justice of the High Court. The Government hope that everyone concerned will act so as to ensure the fair and impartial administration of justice and the maintenance of the dignity of the Profession and the Court.